

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
(PRINCIPAL BENCH) COURT-I

(CAA)- 272/PB/2017

In the matter of :
Touchstone Holdings (P) Ltd

... PETITIONER

SECTION :
Under Section 230-232

Order delivered on 30.10.2018


Coram :
(R. VARADHARAJAN)
HON'BLE MEMBER (JUDICIAL)
(MS. DEEPA KRISHAN),
HON'BLE MEMBER (TECHNICAL)

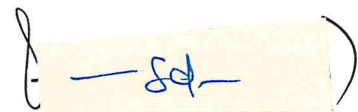
For the Petitioner /Op. Creditor : -
For the Respondent/Corporate Debtor :
For the Intervener : Mr. Shubham Pandey, Advocate for OL
: Ms. Sonam Sharma, Co. Prosecutor for RD
: Ms. Lakshmi Gurung, St. Counsel Income tax
Deptt with Mr. Divey Kant, Advocate

ORDER

Due to paucity of time, the matter was not able to be taken up.

Hence, the same is adjourned to 12.12.2018.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
30.10.2018